

**GOVERNMENT OF INDIA**

**MINISTRY OF FINANCE**

**DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 863**

**TO BE ANSWERED ON FRIDAY 14<sup>th</sup> December, 2018**

**[23 Agrahayana, 1940 (SAKA)]**

**'15<sup>th</sup> Finance Commission'**

**No. 863, SHRI KONAKALLA NARAYANA RAO:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has taken cognizance of the matter of amendments to the Fifteenth Finance Commission which are seriously affecting the progress of States and the loss being meted out as the proposed modification being made are detrimental to the development of the States and if so, the details thereof;
- (b) whether the Government has examined the memorandum submitted by the Group of Finance Ministers of the various States to the President; and
- (c) the remedial measures being taken by the Government to protect the interest and freedom of the States?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE**

**(SHRI PON. RADHAKRISHNAN)**

- (a) & (b) The Government has examined representations made by certain States regarding amendments to the Terms of Reference (ToR) of the Fifteenth Finance Commission (XV-FC) and concluded that the existing ToR were finalized in consultation with the States, and are as per the constitutional provisions. Therefore, they do not require any amendment.
- (c) The existing ToR are as per constitutional provisions and adequately protect the interest and freedom of States.

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